

THE KARNATAKA LEGISLATURE (PREVENTION OF DISQUALIFICATION) ACT, 1956

ACT NO. 4 OF 1957

An Act to declare certain offices of profit not to disqualify their holders for being chosen as, or for being, members of the Mysore Legislative Assembly and the Mysore Legislative Council.

WHEREAS it is expedient to declare that certain offices should not, under certain conditions, disqualify or be deemed to have disqualified, the holder thereof for being chosen as, or for being, members of the Mysore Legislative Assembly and the Mysore Legislative Council.

BE it enacted by the Mysore State Legislature in the Seventh Year of the Republic of India as follows:—

1. Short Title.—This Act may be called the Mysore Legislature (Prevention of Disqualification) Act, 1956.

2. Definitions.—In this Act, unless the context otherwise requires:—

(a) "Committee" means any Committee, Commission, Council, Board or any other body of one or more persons, whether statutory or not, set up by the Government of India or the Government of any State;

(b) "Compensatory allowance" means such sum of money as the Central Government, or the Government of any State, as the case may be, may determine as being payable to the Chairman or any other member of a Committee by way of travelling allowance, daily allowance, sitting fee, conveyance allowance or house rent allowance for the purpose of enabling the Chairman or other member to recoup any expenditure incurred by him in attending any meeting of a Committee or performing any other function as a member of a Committee;

(c) "Statutory body" means any corporation, board, company, society or any other body of one or more persons, whether incorporated or not, established, registered or formed by or under any Central Law or the law of any State for the time being in force or exercising power and functions under any such law.

3. Removal of certain disqualifications.—It is hereby declared that the following offices shall not disqualify and shall be deemed never to have disqualified, the holders thereof for being chosen as, or for being, members of the Mysore Legislative Assembly or the Mysore Legislative Council:—

(a) the office of a Deputy Minister, a Parliamentary Secretary, *the Leaders of the Opposition or the Government Chief Whips;

(b) the offices held in the National Cadet Corps raised and maintained under the National Cadet Corps Act, 1948 (Central Act 31 of 1948) in the Territorial Army raised and maintained under the Territorial Army Act, 1948 (Central Act 56 of 1948), and in the Auxiliary Air Force and the Air Defence Reserve under the Reserve and Auxiliary Air Forces Act, 1952 (Central Act 62 of 1952);

[(bb) the office of a member of the Home Guards constituted under the Mysore Home Guards Act, 1962 (Mysore Act 35 of 1962);]

[(bb)(sic.) the office of a member of a Village Defence Party constituted under the Village Defence Parties Act, 1964 (Mysore Act 34 of 1964);]

*As amended in Karnataka Act 72 of 1976.

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(c) the office of the Secretaries of the District Development Boards constituted by the State Government (by whatever name called);

*(cc) the offices of the Adhyaksha and Upadhyaksha of the Zilla Parishads constituted under the Karnataka Zilla Parishads, Taluk Panchayat Samithis, Mandal Panchayats and Nyaya Panchayats Act, 1983 (Karnataka Act 20 of 1985):

Provided that the holders of such office do not hold any other office of profit under the State Government;

(d) the office of the Chairman or Member of a Committee:

Provided that the holder of any such office is not in receipt of or entitled any remuneration other than the compensatory allowance.

*Amended in Karnataka Ordinance 2 of 1989 and published in Karnataka Special Gazette, dated the 30th January, 1989.